

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO-1468
ANSWERED ON-11.02.2020

AMENDMENT OF PANCHAYATI RAJ ACT

1468. SHRI RAVIKUMAR D.:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the State Government of Tamil Nadu has changed the form of election to the chief posts of local/urban bodies from direct to indirect giving the option to State Governments to change the form of election;

(b) whether this move spoils the intention of the Panchayati Raj Act;

(c) if so, whether the Government plans to amend the Panchayati Raj Act to make the form of election unchangeable;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI NARENDRA SINGH TOMAR)

(a) No Sir. In all the Rural Local Bodies Elections conducted since 1996, the Village Panchayat Presidents were elected directly as per the provisions of Section 43 of Tamil Nadu Panchayats Act, 1994. In respect of Panchayat Union and District Panchayats, the Chairpersons were elected indirectly from amongst the elected members, as per the provisions of Article 243-C(5)(b) of Constitution of India and Section 50 and 56 of Tamil Nadu Panchayats Act, 1994.

(b) to (e) In view of (a) above, the question does not arise.
